# Central Administrative Tribunal Principal Bench

## OA No.2036/2015

New Delhi, this the 1<sup>st</sup> day of April, 2019

## Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Mohd. Jamshed, Member (A)

Sh. Puttoo Lal Rajput
Age: 59 years 11 months,
S/o. Late Sh. Ganga Sahai
AGM (RTI-Appeal), O/o. GM (HQ) MTNL,
KL Bhawan, New Delhi 110 050
R/o. House No. 157, Sec-21 D,
Faridabad, Haryana-121 001. ....Applicant

(By Advocate: Ms. Jasvinder Kaur)

Versus

Union of India through its

- Secretary,
   Department of Telecommunications
   Sanchar Bhawan, 20 Ashoka Road,
   New Delhi.
- Chairman-Cum-Managing Director Mahanagar Telephone Nigam Limited Door Sanchar Sadan, 9 CGO Complex, Lodhi Road, New Delhi – 110 003.
- 3. Executive Director, MTNL (Delhi)
  Mahanagar Telephone Nigam Limited
  Khurshid Lal Bhawan, Janpath
  New Delhi-110 050.
- 4. General Manager (Finance), Mahanagar Telephone Nigam Limited Khurshid Lal Bhawan, Janpath New Delhi-110 050.
- 5. Deputy Manager(P&A-I) HQ Mahanagar Telephone Nigam Limited

Eastern Court, Janpath New Delhi-110050.

...Respondents

(By Advocates : Ms. Harvinder Oberoi, Shri Jasbir Bidhuri, Ms. Ritu Rama and Shri Shashwat Sharma)

### **ORDER (ORAL)**

### Justice L. Narasimha Reddy:

The applicant feels aggrieved by the steps initiated by the respondents for recovery of a sum of Rs.2,63,201/- through order dated 18.05.2015, including a recovery of a sum of Rs.17,850/- from his salary for the month of May 2015. Various grounds are urged in the OA.

- 2. On 28.05.2015, an interim order was passed staying recovery, by placing reliance upon the judgment of the Hon'ble Supreme Court in the *State of Punjab and Ors. etc. v. Rafiq Masih (White Washer) etc.* The OA underwent several stages and on 06.03.2019, it was adjourned *sine die*, by taking note of the fact that identical issue is involved in SLP No.14576/2018.
- 3. We heard learned counsel for the parties today.

- 4. In **Rafiq Masih's** case the Hon'ble Supreme Court directed that recovery of amounts shall not be effected from certain categories of employees, subject to certain conditions.
- 5. It is brought to our notice that an order which is similar to the one impugned in this OA, was challenged in OA No.2080/2016. It is stated that the said OA was allowed by this Tribunal on 17.08.2017 and Writ Petition No.1199/2018 *Mahanagar Telephone*Nigam Limited v. Satnam Singh and Anr. filed by the respondents before the Hon'ble Delhi High Court against the Order in the OA, was dismissed on 09.02.2018.
- 6. development that SLP Further, is in No.14576/2018, filed by the respondents herein, the Hon'ble Supreme Court stayed operation of the High judgment of the Court in Writ Petition No.1199/2018. Thus, the entire scene has shifted to the Hon'ble Supreme Court in the context of the judgment in Satnam Singh's case.

- 7. We, therefore, dispose of the OA, leaving it open to the parties to take further steps depending upon the outcome of the SLP No.14576/2018.
- 8. Till the matter is finally disposed of by the Supreme Court, the recovery from the salary of the applicant on the basis of the impugned order shall not be effected.
- 9. There shall be no order as to costs.

( Mohd. Jamshed ) (Justice L. Narasimha Reddy)

Member (A) Chairman

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